

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

OA-1445/99

New Delhi this the 7th day of July, 1999.

Hon'ble Mr. Justice V.Rajagopala Reddy, Vice-Chairman(J)
Hon'ble Mr. S.P. Biswas, Member(A)

Smt. Tajender Kaur Chaudhary,
(Staff Nurse)
Deen Dayal Upadhyaya Hospital,
New Delhi. Applicant

(through Sh. TPS Rathore, advocate)

versus

1. Govt. of NCT through
Secretary(Medical),
5, Sham Nath Marg,
Delhi-6.
2. Medical Superintendent,
Deen Dayal Upadhyaya Hospital,
New Delhi.
3. Dr. Raj Kumar,
Dy. Medical Supdt.(Retd),
Service through Govt. of NCT,
Secretary(Medical). Respondents

ORDER(ORAL)

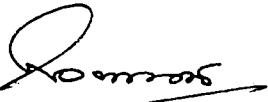
Hon'ble Shri S.P. Biswas, Member(A)

Heard the learned counsel for applicant.

The applicant is before us being aggrieved by order dated 12.3.93 by which she was punished under Section 16 of CCS (CCA) Rules, 1965. It was a punishment for stoppage of increment by one year without cumulative effect being of minor penalty in nature, the punishment is without the cumulative effect, the applicant would have gone through the punishment so awarded and as per orders the said increment withheld would have been restored back on the expiry of punishment i.e. by 11.3.94. Admittedly, the applicant

(3)

has earned subsequent increments thereafter and has approached this Tribunal after the passage of almost 5 years seeking relief in terms of the orders which is non-existent as on date. This O.A. is, therefore, highly belated. The applicant submits that the respondents have now decided to stop her increment without there being any basis. We are not in a position to adjudicate such an allegation because the details thereof are not before us. If the applicant is aggrieved on that account, she will be at liberty to approach the Tribunal at the appropriate forum. The application is hit by limitation and is accordingly dismissed at the admission stage itself.


(S.P. Biswas)

Member(A)


(V. Rajagopala Reddy)
Vice-Chairman(J)

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